CENTRAL ADMINISTRATIVE TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

O.A.No.060/00515/2014

Date of Decision: 29.08.2014

CORAM: HON'BLE MRS. RAJWANT SANDHU, ADMINISTRATIVE MEMBER HON'BLE DR. BRAHM A. AGRAWAL, JUDICIAL MEMBER

Pradip Kumar Panigrahy, HRMS No.200303353, Telecom Technical Assistant O/o Sub Divisional Engineer (Rahon Road), Bharat Sanchar Nigam Limited, Telephone Exchange, Ludhiana (SSA Ludhiana).

Applicant

Versus

- 1. Bharat Sanchar Nigam Limited, Bharat Sanchar Bhawan, Harish Chander Mathur Lane, Janpath, New Delhi-110001 through its Chairman-cum-Managing Director.
- 2. Chief General Manager Telecom, Bharat Sanchar Nigam Limited, Sanchar Sadan, Sector 34/A, Chandigarh-160022.

Respondents

Present: Mr. N.P.Mittal, counsel for the applicants
Mr. D.R.Sharma, counsel for the respondents

ORDER (Oral)

BY HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)

- 1. This Original Application has been filed under Section 19 of the Administrative Tribunals Act, 1985, seeking the following relief:-
 - "8 (ii) That the impugned order dated 20.03.2014 (Annexure A-1) qua the applicant to the extent mentioned under the remarks column 'disciplinary case' be quashed / set aside, whereby the applicant alongwith other 25 candidates was being deputed for training course of JTO Induction Training course of Punjab Telecom Circle for departmental candidates Category-II at ALTTC Ghaziabad.

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- (iv) Issue directions to the respondents to depute the applicant for Junior Telecom Officers Training on the basis of his having qualified Limited Internal Competitive Examination for promotion to the cadre of JTO in 35% quota held on 02.06.2013 in which his name has been declared successful at SI.No.307 and was also proposed to be sent for training vide order dated 20.03.2014 (Annexure A-1) and to offer him appointment as JTO on the basis of his qualification and to take further action in the matter of appointment after completion of requisite training."
- 2. Through interim order dated 27.06.2014, it was directed as follows:-:-

"On the applicant executing an indemnity bond for Rs.2,00,000 (stated to be the cost of training) in favour of the respondents, he shall be allowed to participate in the said training."

- 3. At the hearings held subsequently on 28.07.2014 and 28.08.2014, it came to notice that the applicant had not been deputed for JTOs training on the ground that the indemnity bond submitted by him was not in order. This matter was subsequently heard on 29.08.2014 along with OA No.060/00559/2014 titled "Vishal Mehndroo & Anr. Vs. BSNL & Anr." that has been disposed of with the following directions:-
 - "3. Since there is clear commitment on the part of the respondents to allow the applicants to participate in the training for JTO (T) that will commence in October, 2014, the respondents are directed to ensure that the applicants in the present OA are deputed for the JTO (T) training accordingly.
 - 4. Nothing further survives in this OA and hence the same is disposed of with the above directions. No costs."
- 4. Hence, the present OA is also disposed of in the same terms and the applicant may be deputed for the training of JTO (T) commencing

in October, 2014. No indemnity bond in this regard may be sought from the applicant.

(RAJWANT SANDHU) ADMINISTRATIVE MEMBER.

B. A. As Eawal

(DR. BRAHM A. AGRAWAL) JUDICIAL MEMBER

Place: Chandigarh Dated: 29.08.2014

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